

(2022) 06 AFT CK 0009

Armed Forces Tribunal Principal Bench, New Delhi

Case No: MA 1008 Of 2021 in OA Diary No 2334 Of 2021

Sep Dharmendra Kumar

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision: June 10, 2022

Hon'ble Judges: Rajendra Menon, Chairperson

Bench: Single Bench

Advocate: Rajiv Manglik, Ankit Manglik, Capt Karan Singh Bhati

Final Decision: Disposed Of

Judgement

M.A. No. 1008 of 2021:

Looking to the prevailing situation and the circumstances that are existing in the Regional Bench, where the jurisdiction lies, this application is allowed to allow this application.

Let OA Diary No. 2334/2021 be entertained at AFT, Principal Bench, New Delhi, by allotting it its regular number by the Registry.

As the issue of interim relief is involved in the matter, same being urgent, the OA be placed before the Division Bench today itself.

MA stands disposed of.